#### **COURT-I**

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### <u>IA NO. 598 OF 2017 IN</u> DFR NO. 2085 OF 2017

Dated: 16<sup>th</sup> October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:

Punjab Energy Development Agency (PEDA)

... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission (PSERC) & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Aditya Grover

Counsel for the Respondent(s) : Ms. Swapna Seshadri

Ms. Neha Garg for R-2

Mr. Anurag Sharma for R-3

Mr. Ravikant Goel Rep. PSPCL

## **ORDER**

There is 273 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Ms. Swapna Seshadri appears on behalf of Respondent No.2 and Mr. Anurag Sharma appears on behalf of Respondent No.3. Other Respondents, though served, are not represented.

We are informed that by order dated 16.08.2017 we have condoned delay of 193 days' in filing companion appeal being Appeal No. 280 of

2017. Though there is some difference in the quantum of delay, the explanation is admittedly similar. Hence, delay needs to be condoned, of course, subject to payment of costs quantified at Rs.25,000/- (Rupees twenty five thousand only) to "NATIONAL DEFENCE FUND, PAN NO: AAAGN0009F, COLLECTION A/C NO. 11084239799 WITH STATE BANK OF INDIA, INSTITUTIONAL DIVISION, 4<sup>TH</sup> FLOOR, PARLIAMENT STREET, NEW DELHI" on or before 13.11.2017. Application is disposed of.

After receiving the compliance report, Registry is directed to number the appeal and list the matter for admission on <u>06.12.2017.</u>

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson